

PSU, need not necessarily review/enquire into the officer's record from the very beginning. If a person is functioning in a particular post, the appointment to which was done after vigilance clearance, the CVC shall then limit its inquiry to the period spent in that particular post without going into the officer's entire past career.

- (i) There are sometimes a spate of complaints against individuals whose names are being considered/finalised by the PESB. CVC should normally not take cognizance of anonymous or pseudonymous complaints received upto six months prior to the initiation of the selection/promotion process. Further, petty complaints, if any, against such officers should be disposed of quickly.
- (j) A total time of 30 days is hereby fixed for approval/processing by the Administrative Ministry/Department. On expiry of ten days after this period, the Establishment Officer (E.O) shall remind the Administrative Ministry/Department. If even after another 20 days (i.e. a total of 60 days after submission of panel by the PESB) the Administrative Ministry/Department is unable to finalise its recommendations, E.O. shall automatically circulate the recommendations of the PESB for obtaining the approval of the ACC. Since the ACC includes the Minister of the Administrative Ministry/Department, the views of that Ministry/Department would, therefore, be available while deciding the appointment.
- (k) In cases where proposals are referred to the ACC, a time-limit of 15 days is hereby fixed for processing by DOPT and another 30 days for obtaining the approval of the ACC, where needed.

Mass Rapid Transit System

2263. SHRI MADHAVRAO SCINDIA :
SHRI SATYAJIT SINH DULIPSINH GAEKWAD :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether the Government propose to introduce the Mass Rapid Transit System (MRTS) in National Capital Territory of Delhi;
- (b) if so, the details thereof;
- (c) the estimated cost to be incurred thereon;

(d) the funds earmarked for 1997-98 and for the whole Ninth Five Year Plan for the purpose; and

(e) the time by which the system is likely to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) and (b) Delhi MRTS Project was approved by the Union Government in September, 1996. The first phase of the project will cover a route length of 55.3. Kms. which includes surface/elevated rail system from Shahdra to Nangloi, Subzi Mandi to Holambi Kalan and under ground rail from Central Sectt. to Vishva Vidyalaya.

(c) The total estimated cost of the project is Rs. 4860 crores at April, 1996 prices.

(d) An allocation of Rs. 150 crores, including Rs. 50 crores towards Pass Through Assistance, has been made for the Delhi MRTS Project. However, allocation for the IXth Plan as a whole is yet to be finalised.

(e) The project is slated to be completed by the year 2005.

Funds for Equipments in Gujarat

2264. SHRI VIJAY PATEL: Will the PRIME MINISTER be pleased to state :

(a) whether any amount has been released or allocated by the Union government to Gujarat during 1996-97 for purchase of latest hospital equipments for better medical treatment in the State; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) No, Sir.

(b) Does not arise.

Noise Pollution

2265. SHRI AYYANNA PATRUDU : Will the PRIME MINISTER be pleased to state :

(a) whether noise pollution is posing as health hazard as revealed by a recent study in the Indian Medical Association;

(b) if so, the measures undertaken to prevent noise pollution; and

(c) the steps proposed to propagate health education in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) Government is not aware of any study on noise pollution conducted by the Indian Medical Association. However, studies carried out by the National Institute of Occupational Health, Ahmedabad have indicated that high levels of noise pollution may cause temporary or permanent hearing impairment and psychobehavioural problems.

(b) and (c) Steps taken by the Government to prevent noise pollution and increase public awareness are enumerated in the Statement enclosed.

Statement

STEPS TAKEN BY THE GOVERNMENT

- Noise has been notified as a pollutant under Air (Prevention & Control of Pollution) Act, 1991. Ambient standards in respect of sound for the different categories of areas (residential, commercial, industrial and silence zones) have been notified under the Environment (Protection) Act, 1986.
- Noise limits have been prescribed for automobiles; domestic appliances and construction equipments at the manufacturing stage.
- A code of practice for controlling noise at source, other than industries and automobiles, has been evolved by the Central Pollution Control Board. These include Public Address System, Aircraft Operations, Railway Operations, construction activities and bursting of crackers. State Government have been asked to employ these code of practices under the relevant local rules.

Use of Prohibited Colours in Foodstuff

2266. PROF. AJIT KUMAR MEHTA :
SHRI DINESH CHANDRA YADAV :

Will the PRIME MINISTER be pleased to state:

- whether the Government are aware of the widely use of prohibited flavoured colours in foodstuff and soft drinks which causes serious damage to the human health;
- whether any study has been conducted by the Government in this regard;
- if so, the outcome of the study;
- whether the Industrial Toxicological Research Centre had also submitted a report to the Government about the harmful affects of the use of prohibited colours;

and

(e) if so, the action taken by the Government to check the use of prohibited colours in foodstuff and soft drinks and the reasons attributed for not achieving the desired results?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) to (e) Information is being collected and will be laid on the table of the Lok Sabha.

Diversion of Fund

2267. SHRI UTTAMSINGH PAWAR : Will the PRIME MINISTER be pleased to state :

- whether a substantial part of money meant for development of the Jammu and Kashmir State finds its way into the hands of the insurgents;
- if so, the details thereof and Government's reaction thereto;
- the quantum of amount provided to Jammu and Kashmir Government for development work during the last three years;
- whether any assessment has been made about the actual development made:
- if so, the details thereof; and
- if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) No Sir. Whenever specific complaints of misuse of funds are received, appropriate enquiries are conducted including enquiries by the Vigilance Department. The State Government has further strengthened and intensified the activities of the Vigilance Department. The State Government has constituted District level Inspection Committees under the Chairmanship of the Deputy Commissioners to inspect and verify works and programmes on the ground. Corrective measures are taken by the State Government whenever necessary.

(c) A statement is annexed.

(d) to (f) Several teams of senior officers from the Central Government have also visited the State and physically inspected development works and found execution of development schemes on the whole satisfactory.